

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 619 of 2020

IN THE MATTER OF:

Singireddy Reddy Bharath alias Bharath Reddy **...Appellant**

Versus

M/s Zentora Overseas Careers Pvt. Ltd. & Anr. **...Respondents**

Present:

For Appellant: Mr. Rajat Kapoor, Advocate.

For Respondents: Ms. Palak Rohmetra, Advocate for R-2.

ORDER
(Through Virtual Mode)

27.07.2020: Learned counsel for the Appellant submits that there is no delay in preferring the appeal. I.A. 1644 of 2020 stands disposed of.

Issue notice upon Respondents. Ms. Palak Rohmetra, Advocate waived and accepted notice on behalf of Respondent No. 2. No further notice be issued on Respondent No. 2. She may file reply affidavit alongwith her vakalatnama within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof.

Let notice be issued upon Respondent No. 1. Appellant to provide mobile Nos./*e-mail* address of the Respondent No. 1. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three days.

Contd/-.....

Post the appeal 'for admission (after notice)' on **4th September, 2020**.

Prayer for interim stay is rejected.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

am/gc